

Act No LXIV 1948

Rep. by Act 35
of 1950.

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 23rd September 1948)

An Act to amend the Essential Supplies (Temporary Powers) Act, 1946.

WHEREAS it is expedient to amend the Essential Supplies (Temporary Powers) Act, 1946 (XXIV of 1946), for the purposes hereinafter appearing;

It is hereby enacted as follows :—

1. **Short title.**—This Act may be called the Essential Supplies (Temporary Powers) (Amendment) Act, 1948.

2. **Amendment of section 7, Act XXIV of 1946.**—For the proviso to subsection (1) of section 7 of the Essential Supplies (Temporary Powers) Act, 1946 (XXIV of 1946), the following shall be substituted, namely :—

“ Provided that—

(a) where the contravention is of an Order relating to cotton textiles, the Court shall—

(i) sentence any person convicted of such contravention to imprisonment for a term which may extend to three years and may, in addition, impose a sentence of fine, and

(ii) direct that any property in respect of which the Order has been contravened or such part of it as the Court may deem fit shall be forfeited to His Majesty ; and

(b) where the contravention is of an order relating to foodstuffs which contains an express provision in this behalf, the Court shall direct that any property in respect of which the order has been contravened shall be forfeited to His Majesty, unless for reasons to be recorded in writing it is of opinion that the direction should not be made in respect of the whole, or, as the case may be, a part, of the property.”

Price anna 1 or 1½d.

GIPD—S1—653—58—M of Law—31.5.49—4,600